

ÄITEM NO.40

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)No...../2016
(CRLMP No(s).18874/2016)

(Arising out of impugned final judgment and order dated 19/02/2016
in CRLA No.1294/1997 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP

Petitioner(s)

VERSUS

PREM PAL AND ANOTHER

Respondent(s)

(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP)

Date : 25/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Rajiv Yadav,Adv.

Ms. Pallavi Pratap,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Hearing expedited.

(Sarita Purohit)

Court Master

(Mala Kumari Sharma)

Court Master